

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 178 of 2011**

**Dated: 28<sup>th</sup> February, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V J Talwar, Technical Member**

<b>Reliance Infrastructure Ltd.</b>	...	<b>Appellant(s)</b>
<b>Versus</b>		
<b>M.E.R.C. &amp; Ors.</b>	...	<b>Respondent(s)</b>

Counsel for the Appellant (s)	:	Mr. J.J. Bhatt, Sr. Adv. Ms. Anjali Chandurkar Mr. Hasan Murtaza
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhan & Ms. Richa Bhardwaja for R-1 Mr. Arijeet K. Lala for R-6 Ms. Kanika Agnihotri for MIAL

**ORDER**

Learned Counsel for the parties have already filed their respective written submissions. Written submissions has been filed today on behalf of the State Commission after serving copy on the other side. It is open to the Appellant to file rejoinder written submissions, if any, within a week's time after serving copy on the other side.

Judgment is reserved.

**(V.J. Talwar)**  
**Technical Member**  
rkt/sm

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**